

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 781/MP/2025

Subject : Petition under Section 79(1)(c) and 79(1)(f) of The Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults.

Petitioner : Scatec India Renewables One Private Limited (SIROPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kaustubh Shrinarain, Advocate, SIROPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Hitendra Nath Rath, Advocate, GRIDCO
Ms. Laxmi, Advocate, GRIDCO
Ms. Tanya Bajaj, Advocate, Standard Chartered Bank
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, SIROPL, submitted that the Appeal No. 399 of 2025 filed before the APTEL, against the order dated 28.11.2025 in Petition No. 26/MP/2024, is being heard by the APTEL and is next listed for hearing on 9.9.2026. Accordingly, the learned counsel requested deferment of the matter. The learned counsel for the Respondents also did not oppose the aforesaid request of the Petitioner.

2. Learned counsel for the Respondent, Standard Chartered Bank, requested that it may be deleted from the array of the parties in the matter. The said request was also not objected to by the learned counsel for the Petitioner.

3. Considering the submissions of the learned counsels for the parties, the Commission adjourned the matter sine die, with liberty to the parties to mention the matter for its revival.

4. The Commission allowed the Respondent Standard Chartered Bank's request for deletion of its name from the array of parties, and the Petitioner was accordingly directed to file the revised memo of parties within two weeks.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)